

AWARD
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

BENCH NO. 1

Cont Case (Civil) No. 443 of 2017

1. Petitioner/Appellant:- Nabab Akhtar

Versus,

2. Respondent/O.P.(s): 1 State of Jharkhand.
 2 Sri Shashidhar Manda

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

It has been submitted by Mr. Bhawesh Kumar, learned counsel appearing for the MADA, that the order dated 14.02.2017 passed in W.P.(S) No. 858 of 2017 has already been complied as the first installment of Rs. 50,000/- towards clearing the dues of the petitioner has already been deposited in his account through RTGS in terms of the Scheme framed by the MADA.

In such view of the matter, there being full compliance of the order dated 14.02.2017 passed in W.P.(S) No. 858 of 2017, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

.....
Petitioner/Plaintiff/ Appellant

SD Rongon Mukhopadhyay (S)

.....
Respondent/O.P.

[Signature]
.....
Sign. of Advocate Member

(Seal of the Committee)

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Pl. Communicate
R.a. 14/09*

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B.K.
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